

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH:
AT HYDERABAD

OA No.528/97

Date of decision: 1.5.1997

BETWEEN:

V. Damodaram .. Applicant

AND

1. The General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad

2. The Dy. Chief Mechanical Engineer,
Carriage Repair Shop,
Settipally Post,
Tirupati.

Counsel for the Applicant: Mr. K. Sudhakar Reddy

Counsel for the Respondents: Mr. K. Siva Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.))

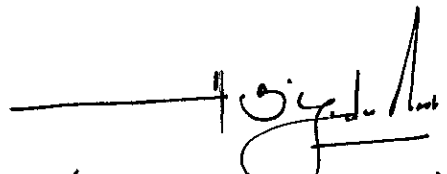
Heard Sri Sudhakar Reddy, learned counsel for the applicant. Sri Siva Reddy learned standing counsel for the respondents.

The applicant is the son of a land-displaced person whose property was acquired by the railways for one of their projects. As per the relevant scheme evolved by the department, one member from the land-displaced family may ask for employment as per his eligibility. The grievance of the present applicant is that he has not been appointed to any post so far

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despite requests and reminders. The Addl. Standing counsel for the Railways submits that it is an old case going back to more than a decade and it is possible that his earlier application may not be available for action thereon. He suggests that the applicant may be asked to apply afresh giving all the relevant particulars for consideration by the respondents as per rules. This is a reasonable suggestion with which the learned counsel for the applicant is in agreement.

In the light of the facts recorded in the preceding paragraph, the applicant in this OA may submit a fresh application giving all the details, such as the particulars of the land acquired, details of the family and his educational qualifications, etc. The respondents thereafter shall consider and take a decision on his representation expeditiously as per his eligibility and educational qualifications. (The applicant says that he is eligible for a Group-D post). Thus the OA is disposed of. No order as to costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 1st May 1997


Deputy Registrar.

KSM

O.A. 528/97

To

1. The General Manager, SC Rly,
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Sattipally Post,
Tirupati.
3. One copy to Mr. Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.K.Siva Reddy, ~~Adv~~ SC for Rlys CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One spare copy.

pvm.

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11/6/97

T. COURT

TYPED BY _____ CHECKED BY _____
COMPALED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: (- 5 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

528/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बैठक / DESPATCH
10 JUN 1997
हैदराबाद न्यायपीठ
HYDERABAD BENCH